

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-129/2006/1406/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.
To Shri T. Kalita,
District and Sessions Judge,
Dhubri.

Dated Guwahati the 5th March, 2020.

Sub: **Vehicle permission.**

Ref:- Your letter No.DJ.XIII-2/2019/835/E dated the 29th February, 2020

Sir,

With reference to the above, I am directed to inform you that, the prayer of Shri J. Borah, Additional District & Sessions Judge, Bilasipara to take his officially allotted vehicle to Guwahati, at his own cost, on 02.03.2020, has been granted, subject to his leave/station leave permission for the period is granted by the District and Sessions Judge, Dhubri.

Yours faithfully,

sd/-

Memo NO.HC.VII-129/2006/1407-1A, dated 5.3.2020
JT. REGISTRAR (VIGILANCE)

Copy to:

1. Shri J. Borah, Additional District & Sessions Judge, Bilasipara.

2. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

sd/-